

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 326 OF 2017**

**Dated: 31<sup>st</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Jala Shakti Ltd. .... Appellant(s)**  
**Versus**  
**Himachal Pradesh Electricity Regulatory Commission & .... Respondent(s)**  
**Ors.**

Counsel for the Appellant(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar  
h/f Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
h/f Mr. Pradeep Misra for R-1  
  
Ms. Neha Garg  
h/f Mr. Anand K. Ganesan for R-2

**ORDER**

Learned counsel for the appellant seeks three weeks more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA on or before 23.08.2018 after serving copy on the other side.

List the matter on **12.09.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I.J. Kapoor)**  
**Technical Member**